

**CALL FOR BOOK CHAPTERS ON THE BOOK-
NEW HORIZON OF**

HUMAN RIGHTS IN INDIA



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Theme of the Book:

NEW HORIZON OF HUMAN RIGHTS IN INDIA

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Concept Note:

The evolutions of human rights have taken place over centuries. The term ‘human right’ was associated with the inception of human civilization. The origin of human rights may be traced to the theory of Natural Rights derived from the concept of Natural Law, as propounded by ancient Greek Stoic Philosophers and further developed by Thomas Hobbes and John Locke. The twentieth century witnessed the crystallization of the philosophy of Human Rights when the United Nations adopted the UN Charter, 1945, The Universal Declaration of Human Rights, 1948 and the International Covenants on Human Rights with further emphasis to protection of rights of Women, Abolition of Slavery, Racial Discrimination, Civil and Political Rights, Economic, Social and Cultural Rights and most importantly the Rights of children. Human beings are born equal in dignity and rights. These are moral claims which are inalienable and inherent in all individuals by virtue of their humanity alone, irrespective of caste, colour, creed, and place of birth, sex, cultural difference or any other consideration. Human rights are sometimes referred to as fundamental rights, basic rights, inherent rights, natural rights and birth rights. The essence of human rights is brought to light and defined as “Human rights are those minimal rights, which every individual must have against the State, or other public authority, by virtue of his being a ‘member of human family’ irrespective of any consideration. The concept of human rights is based on the belief that every human being is entitled to enjoy her/his rights without discrimination. These are considered as inalienable rights

which the human being possesses from their birth. Human beings are born equal in dignity and rights. These are moral claims which are inalienable and inherent in all individuals by virtue of their humanity alone, irrespective of caste, colour, creed, and place of birth, sex, cultural difference or any other consideration. Human rights are sometimes referred to as fundamental rights, basic rights, inherent rights, natural rights and birth rights. Despite of the importance of human rights in all aspects of life, it is also true that these rights are subject to serious violations. It very necessary to address the traditional and contemporary cross cutting issues related to human rights. This book is an attempt to give space to such relevant issues which are touching upon the various aspects of life, ranging from policy making, Indian Constitution, women, disabled, refugees to trade and business, terrorism, IPR, police personnels etc. This call for chapters aims to systematically accumulate the contemporary thoughts and their concern on human rights from subject experts who are expected to exercise their academic liberty and suggest possible and effective solutions addressing different related issues.

Submission Guidelines:

- The Manuscript should be within the maximum word limit of **7000 words and minimum 5000 words (Manuscript + Abstract)**.
- **Submission of the Abstract + Keywords:**
Submission of the abstract should not be more than **250 words** along with minimum **5 keywords**.
(**The abstract and keywords shall be the part of the Manuscript and shall be sent together**).
- The article shall be in **Time New Roman, Font Size 14** for headings, **12** for the rest of the parts and **1.5 line spacing**.
- The Footnotes should be in **Times New Roman, Font Size 10**, single line spacing.
- Footnotes style should conform to the **APA**.
- A **Cover Letter** is to be submitted along with the article containing the name of the author, designation, affiliating institution, the title of the manuscript, mobile number and e-mail address of the author(s).
- Maximum two authors/contributors for each article are allowed.
- All the contributions should be **the original work of the contributors/authors** and the article/research paper must not be sent elsewhere for publication. The Abstract, Manuscript and cover letter should be only in **Microsoft Word Format and** must be sent at one time in a single email. The paper should not be plagiarized, and free from grammatical, spelling and other errors. If similarity level is found more than 10% then the article shall be rejected.
- Article must be sent in English Language only.

- Intimation about the acceptance of the Article: **Intimation about the acceptance of article for publication will be sent to you within 15th January, 2025.**

Important Dates:

Last date of Submission: 31st December, 2024.

Contact:

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Publisher:

Book will be published by reputed National/International Publisher.

Who can submit?

The target contributors/authors of articles for the book includes Law students, Law Teachers, Other Academicians, Research Scholars and Legal professionals.

Suggested Sub Themes:

1. Human Rights: Definition, Origin and Development;
2. Human Rights: Laws & Policies in India;
3. Human Rights: New Trends & Developments;
4. Human Rights & Indian Constitution;
5. Human Rights & Judicial Response in India;
6. Human Rights & Trade and Business;
7. Human Rights & Refugees;
8. Human Rights & Woman;
9. Human Rights & Dybang/Differently Abled Persons;
10. Human Rights & Terrorism;
11. Human Rights & Police Personnel or Armed Forces;
12. Human Rights & Environmental Issues;
13. Human Rights & Trafficking;
14. Human Rights & Intellectual Property Rights;

15. Human Rights & Protection of Old Aged Persons;
16. Human Rights & Protection of Bonded Labourers;
17. Human Rights & Migrating Labourers;
18. Human Rights & COVID-19: Issues & Challenges;
19. Human Rights & Protection of Domestic Help;
20. Human Rights & Protection of Other Vulnerable Groups in the Society;
21. Human Rights, Evil of Casteism & Dr. B.R. Ambedkar.

Note: However, the above sub-themes are not exhaustive in nature. Authors are also allowed to write any article on any new sub-theme outside the scope of the above sub-themes on human rights in India.